SHRI D. L. SEN GUPTA: Kindly lay the thing on the Table of the House.

SHRI BHUPESH GUPTA: Since he has sent a communication, we should know what he has said. Mr. Sudhir Ghosh of all people has made all kinds of unkind remarks in this House

THE DEPUTY CHAIRMAN: May I inform the House that I will not permit this sort of questioning to go on in the House? If a letter has been received by the Chairman, the Chairman has replied to the letter and so, nothing further. We go on now to the Kerala Budget.

SHRI SUDHIR GHOSH (West Bengal): Madam, . . .

THE DEPUTY CHAIRMAN: No, Mr. Ghosh.

SHRI BHUPESH GUPTA: Yes, yes. Mr. Sudhir Ghosh, get up. If he gets up the cat will be out of the bag.

THE BUDGET (KERALA), 1965-66— continued

SHRI S. S. MARISWAMY (Madras): On a point of order. Madam.

THE DEPUTY CHAIRMAN: No.

SHRI S. S. MARISWAMY: It is i point of order, Madam. It is on another matter, on the Kerala Budget.

SHRI M. RUTHNASWAMY (Madras): It is a point of order on the Kerala Budget.

SHRI S. S. MARISWAMY: This is on a different matter, Madam.

We are now discussing the Kerela Budget framed under the old Proclamation dated the 10th September, 1964. Madam, this Proclamation was revoked by a new Proclamation dated the 24th March, 1965. The moment the old Proclamation was revoked all the Bills pending before the Parliament lapse. Therefore, Madam, I wonder how we can dis-he present Budget.

THE DEPUTY CHAIRMAN: The discussion is on the Budget. It is not a point of order, only a constitutional point. Therefore, the discussion will go on. If it were a Bill I may have been prepared to concede . . .

SHRI BHUPESH GUPTA (West Bengal): This is also important. The Budget was framed not by the present rule but by the Government under the old President's Proclamation which does not exist today.

SHRI A. B. VAJPAYEE (Uttar Pradesh): But the Governor is the same.

SHW BHUPESH GUPTA: The Governor may be the same. Even the Prime Minister may be the same but then the Government may have changed. We are discussing this constitutional point.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you have raised a constitutional point and that point the Chairman does not decide. The Kerala Budget. You are only repeating what Mr. Mari-swamy has said.

SHRI BHUPESH GUPTA: It is an argument which might impress you. I have a genuine feeling.

THE DEPUTY CHAIRMAN: Yes. I have heard your point.

SHRI BHUPESH GUPTA: The point is this: It is true the same Governor is there but what happens today is that the Governor is also leaving. It is said in the newspapers.

SHRI A. B. VAJPAYEE: But he has not left.

SHRI BHUPESH GUPTA: He i_s leaving, that Governor has gone that way.

THE DEPUTY CHAIRMAN: He is leaving, not left.

SHRI BHUPESH GUPTA: That is not a material point. Madam. Even if the same person happens to remain as the Prime Minister after an election, it does not alter the fact that the Government

[Shri Bhupesh Gupta.]

that comes in is a different Government, constitutionally speaking. Now, the President's Order was revoked as well as the old Order; a new Order, a new Proclamation has been issued. They did not wait till the last date, the 30th of March for issuing the new Proclamation. How then can you take up the discussion of the Budget here when it comes from a Government which is no longer there; the old Proclamation is no longer there. So, I think something should come from that side. Here is a point for you to consider. I do not say what I am saying is absolutely valid. An anomaly has arisen. I have an open mind. I am not dogmatic.

THE DEPUTY CHAIRMAN: Please ke brief.

SHRI BHUPESH GUPTA: I have an open mind. Therefore, I request you to consider this matter and see the situation in which we are discussing the Budget.

THE DEPUTY CHAIRMAN: The leader of the House is here.

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Madam, the answer is very simple. It cannot be suggested that whatever was done under the old Proclamation is invalidated because the new Proclamation has come into force. It is clear that all action taken under the old Proclamation, whether it is legislation or Budget, continues to be good and Menceforward, whatever action is taken will be under the new Proclamation. This Budget was framed under the old Proclamation which was a valid Proclamation and, therefore, I really do not see the force of Mr. Gupta's argument. I have great respect for Mr. Gupta who I know is a lawyer and is trained in law but I fail to appreciate the force behind the argument.

SHRIMATI DEVAK1 GOPIDAS (Kerala): Madam Deputy Chairman, up to this time I have been hearing so many speeches here but nobody has dealt with the problems of Kerala or the budgetary rovisions that are under discussion now. 1 would therefore like to utilise my time for that purpose.

Madam, Kerala has several special economic features as distinct from the rest of India. The State occupies only T27 per cent of the total area of the country but accounts for nearly 3'9 per cent of the population. This growth of population during the last fifty years without corresponding economic development, coupled with the high percentage of literacy, has led to severe unemployment, especially educated unemployment and under-employment and a very low *per capita* income and' low standard of living. That accounts for the dissatisfaction, discontentment and frustration among the people and the consequent changes in the trial of governmental machinery often.

It is on this basis we have to consider the Budget proposals. Unfortunately within these ten or fifteen minutes allotted to me I cannot go through the details and consider the merits and demerits of the Budget proposals before us. In fact, we are not expected to do so. Now, this being the Budget for the last year of the Third Plan, and on the eve of launching the Fourth Plan, it is very important so far as the future prospects of the Kerala people are concerned. We have to focus our attention on the radical problems that are facing the economic structure of the State and the wellbeing of the people and chalk out ways and means to solve them at least by the Fourth Plan.

As I have already pointed out in my earlier speeches I would like to emphasize again that if we mean to give a uniform development to the whole country in all respects and we are serious to see that the problems of the problem State of Kerala, which is situated in a strategically very important position in the country, are solved, we have to apply our mind very seriously to solving the problems of educated unemployment, of utilising the educated and intelligent idle manpower resources available so abundantly there for the larger interests of the country. The need of Kerala today is more and more employment opportunities and for that purpose development in industrial sector by starting industries with employment potentialities, that is, industries capable of providing gainful employment, is the only

remedy if we have to solve all the problems facing that State and if we want to have a stabilised Government there. But *m*. the Budget 1 do not find any amount set apart for starting new industries there.

industrially the State is very backward and the industrial sector there is only half as productive as the agricultural sector because of the predominance of the old types of cottage industries and small scale industries there. The first two Pians did very little to develop industries in the State and most of the major industries now existing are those started earlier. The Second Plan outlay was Rs- 6.84 crores which is only 7.9 per cent of the sum allotted for industries. In the Third Plan the allotted for industries amount is Rs. 17.20 crores. In the Economic Survey Report of Dr. Lokanathan it has been said that an investment of Rs. 1000 crores is necessary during the sixties to reach a per capita income of Rs. 400 by the end of the decade. Of this amount a sum of Rs. 206 crores is to be spent on industries. If we can invest at this rate, then only we can find that Kerala is developing on a par with the all-India level. The Central projects proposed in the public sector are a ship building yard at Cochin, a forms press at Korathi and a precision instrument factory but I am extremely sorry to say that the work on these projects is proceeding at a snail's pace. Another project, the phytochemical plant, has been dropped after incurring an expenditure of Rs. 17 lakhs by the State for acquiring land etc. I would request that a new project may be started on that plot that is available there; otherwise because land in Kerala is so dear people may occupy that land and it may be We are still very anxious about the shipyard because of the way in which it moves. There was already a soil survey conducted in this connection and its report is available which says that the location is suitable. Then what is the necessity of conducting another soil survey spending again so many lakhs of rupees? At this rate we are afraid that this would not materialise before 1970. would like to men-lion here that this shipyard was allotted in

the Central sector for Kerala by the Second Plan. As regard's .Central sector projects Kerala got only a negligible amount, that is, Rs. 79 lakhs in the 1st and 2nd Plans when the all India investment was Rs. 929 crores. In the Third Plan we got Rs. 25 crores as against Rs. 1325 crores in the all India level. From this it can be clearly seen that no regard is given to the backwardness and the intensive population of the area to be benefited by these projects. I am stressing so much CM Central sector projects because the level of capital formation in the State is so low that rapid industrialisation cannot be achieved with the resources that are available within the State.

If locations of industrial units continue to be decided on an ad hoc manner, the difficulties in bringing about dispersal of Industries and disparities in industrial deve-'opment would also continue. Dispersal md balanced regional development have to *oe planned deliberately and in detail. We completely rely on the words of our Prime Minister that while allotting amounts and projects in the Fourth Plan backward and undeveloped regions are sure to get priority and as such we hope that Kerala is sure to get better understanding of its problems and better allotments. Now that the Kerala State is under the direct rule of the Centre I hope the Centre is duty bound to see that the State's problems are :iolved and that it develops in all directions.

Now, to achieve this end the licensing policies of the Government and the lending policy of the Central financing institutions like the L.I.C., the I.F.C. and the f.C.I.C.I. should be reviewed immediately; otherwise I am afraid the assurance may not be implemented. Thus we see that a systematic effort will have to be put forth for a period of at least fifteen years to bring the industry and the economy of Kerala to the all-India level.

Regarding food, the position in the State is far from satisfactory, even though it is stated in the statement by the Finance Minister that it is satisfactory. The food production there is hardly sufficient to feed her population for six months of the year. Kerala produces only 45 per cent

[Shrimati Devaki Gopidas.1 of her requirements of food. She imports sunually about Rs. 65 crores worth of foo'd from outside and this has put a severe strain on the economy of the State. Food scarcity and high prices have become ft permanent feature of the economic life of the" State even though the yield per acre there is far above the all India level. Now wo are having informal rationing under which we are getting 12 oz. per head, six ounces of wheat and six ounces of rice. May I ask whether the Government thinks that this ration of 12 oz. is sufficient for an adult? Even of this 6 oz. of wheat and 6 oz. of rice, there is no uniform distri-' ation throughout the State. On the eve . i the election we were gettting the worst type of rice and I think that has affected the election very much. The rice that we were getting at that time when cooked formed into a gum-like substance. Our people's staple food is cooked boiled rice and fish curry but now they are not getting any boiled rice and the people are very much against us. Our people are half-starved and that is affecting their health. There are no subsidiary or protective food available there. Milk is very scarce and per capita availability including children is less than 2 oz. The prices of cereals are unbearable. We have diversified food habits of the people. To meet our requirements I would state that at least ft minimum quantity of cereals we will have to get at a reasonable price. There even low, in the main harvest season the price per bag of rice is Rs. 125. I shudder to think of the situation that we will have to face during the lean months of the year that is ahead. Now that is the duty of this Government entirely to feed the people, I would request you to see that there is enough of buffer stock to tide over the lean months without starvation and cala-I would like to suggest at this junc-nit if the Government could continue informal rationing and keep the market open without cordoning off the State as a separate zone, I am sure the whole problem will be solved.

A peculiar feature of Kerala is the important role played by cash crops in the agricultural economy of the State. The State has got a monopoly in respect of a

number of cash crops which, are the main source of monetary income to the people and foreign exchange to the whole country. In fact, exports from the Kerala State earn not less than one-third of the total dollar exchange that is earned by the whole country. Therefore, the people of Kerala feel that they are entitled to get more share from the Centre. Now. because of the limited land space in the State, increase in agricultural production has to be achieved mainly by intensive cultivation, through improved irrigation facilities, application of scientific fertilisers, use of improved seeds, adoption of advanced techniques of cultivation and control of pests and diseases. Now, I would like to say that we are losing annually due to pest diseases from Rs. 20 to Rs. 25 crores and due to cocoanut 'diseases alone we are losing annually Rs. 2 to Rs. 3 crores. We will have to see that intensive cultivation is done with the help of the Centre, because the State being so poor it has not got adequate resources for investment.

Now, I would like to speak about the hydel projects there. Regarding power supply the position is one of acute shortage and it cannot but have a crippling effect on the industrial and economic advancement of the State. Kerala has no coal deposits or mineral oil fields, but it is endowed with fairly large hydro-electric potentialities. The hydro-electric potential of this State, when put to use, will support an industrial structure with a gross investment to the tune of Rs. 2,000 to Rs. 2,500 crores. This, gives us an idea of the dimensions up to which we have to rise in the years to come.

A special feature of Kerala's hydro-electric power is its relative cheapness. Still, power generation in the State has not so far kept pace even with the requirements of the poorly developed industrial sector in the State- In summer months we have to depend upon the power supply from the Neyveli thermal plant at Madras. I would like to state that the hydel projects in Kerala have not developed because the whole scheme is left to the internal resources of the State. Now, I would request that this has to be taken up on a national basis, as a national asset and then

only it can be developed and the industrialisation programme could be achieved.

I would like to say one or two words about non-Plan projects. Our State is a welfare State from a long time and we are spending so much on education, health and such items. For that also we have to find enough funds in the Budget. We find that there is no provision in the Budget for starting new schools or colleges in the coming years. I would like to say that it will affect the education of the children. As it is, it is virtually compulsory primary education for all the children. To the other States you are allotting so much money for that. Now, we have to tontinue those activities of the State. Without retracing our steps, we have to find enough funds. We have to find money for starting new schools and colleges.

Regarding NGOs also I would like to asy one word. The NGOs of our State, who are doing the main bulk of the work in the Government offices, are paid very low. They are getting the minimum throughout the whole country. Now, when the Central NGOs are getting Rs. 135, in Kerala they are getting Rs. 82.50, in spite of such high cost of living. The primary school teachers also are paid very low. If we do not have enough funds to provide for increased salaries for them, I feel that it will retard the progress of the State and they may go on strike. So, I would request the Government and the Finance Minister to provide funds for the welfare of these people also.

भी गोडे मुराहरि (उत्तर प्रदेश) : मैडम डिप्टे चेयरमैन, केरल के बजट के ऊपर बहस तो चल रही है, लेकिन केरल में जो जनतंत्र का गला घोंट दिया गया है, उसके बारे में मैं कुछ कहना चाहंगा । अभी परसों यह एलान किया गया है कि वहां पर राष्ट्रपति का शासन लाग हो गया । लेकिन इस शासन को लागू करने से पहले, सारे कांस्टीट्यूशनल प्राविजन्स को मद्दे नजर रखते हुये जो कार्र-बाई होनी चाहिये, वह हुई या नहीं, इसके बारे में सरकार को पुनः सोचना पड़ेगा; क्योंकि मेरा यह कहना है कि जो ग्रसेम्बली के सदस्य चुने गये हैं, वे ग्रभी भी ग्रसेम्बली के सदस्य है; क्योंकि जब तक श्रसेम्बली की बैठक नहीं होती है, तब तक वह प्रापरली कांस्टीट्यटेड असेम्बली नहीं होती है और वह डिजाल्व भी नहीं हो सकती है। एलेक्शन कमीशन ने वहां की असेम्बली का एलेक्शन कराया और कुछ एम० एल० एज० का चुनाव हुन्ना, लेकिन जब तक असेम्बली की बैठक नहीं होती है, तव तक वह असेम्बली कांस्टीट्यट नहीं होती है। इसलिये ग्रभी स्थिति यह है कि चाहे जब भी राष्ट्रपति का शासन ग्राप खत्म करना चाहें, तब उसी ग्रसेम्बली को, उन्हीं मेम्बरों को बला कर के असेम्बली बनानी पड़ेगी। तो फिर क्या बात है कि . . .

SHRI AKBAR ALI KHAN (Andhra Pradesh): On a point of order. Will you yield? My learned friend has raised a legal point That is not true. Unless the the Government is formed, the procedure is that the Assembly is not called. Who will answer to the Assembly?

"At the commencement of the first ses-

श्री गोडे मराहरि: मैंने सब देख लिया है और मैंने संविधान भी देख लिया है। कहीं पर भी यह लिखा नहीं है कि जब गवनेंमेंट फार्म होती है, तब असेम्बली कांस्टीट्यूट होगी । मैं ब्रार्टिकिल 176 पढ़ता हूं ब्रौर ग्राप देख लीजिये कि उसमें क्या है :

sion after each general election to the Legislative Assembly and at the commencement of the first session of ew-h year the Governor shall address the Legislative Assembly or, in the case of a State having a Legislative Councsi, both Houses assembled together and inform the Legislature of the causes of its summons."

लेकिन साथ साथ ग्रब भाटिकिल 175 को भी देख लीजिये। उसमें यह कहा गया है :

"The Governor may address the Legislative Assembly or, in the case of a State having a Legislative Council,

[Shri G. Murahari.] either House of the Legislature of the State, or both Houses assembled together, and may for that purpose require the attendance of members."

Saw AKBAR ALI KHAN: Who will request the Governor?

SHRI G. MURAHARI: The Constitu-tioa is there.

एलेक्शन कमीशन ने वहां पर एलेक्शन करवाया और कछ मेम्बर्स चने गये हैं। जब तक उन मेम्बर हो सम्मान देकर के गवनंर नहीं बुलाता और जब तक एक बैठक नहीं होती, वह बसेम्बली कांस्टोट्यूट हुई है, ऐसा नहीं कहा जा सकता ग्रीर उसको डिजाल्ब करने का भी किसी को अधिकार नहीं है। मेरा तो यही कहना है कि जो आज हुआ है, वह इस तरीके से हम्रा है कि जो असेम्बली के चुनाव हुये हैं ग्रीर उसमें जो मेम्बर चने गये हैं, वे मेम्बर तो ग्रब भी हैं ग्रीर जब भी बहां प्रेसिडेंट रूल खत्म होगा, उस वबत उन्हीं ग्रसेम्बली के मेम्बरों को ग्राप को बला कर के फिर असेम्बली की बैठक करनी पडेगी। तो फिर क्या वजह है कि आज गृह-मंत्री आकर के यह कहते हैं कि वहां पर कांस्ट ट्यूशनल प्राविजंस के मुताबिक लोग वहां पर कोई ब्रसेम्बली नहीं गना पाये ? सब से पहले ब्रगर संविधान के अनुसार काम होता, तो असेम्बली की बैठक बुलाई जाती, लेकिन वह नहीं हुआ। तो इसलिए मेरा कहना यह है कि ब्राज जो परिस्थित गृह-मंत्रालय ने वहां उत्पन्न की है उसकी कहीं पर कोई बुनियाद नहीं है, न संविधान में है प्रीर न कोई जनतंत्र के तरीके में है। इसलिए मेरा कहना है कि इतनी जल्दबाजी क्यों की गई ? ये सारी चीजें ग्राप देखेंगे तो मेरा यही कहना है कि कांग्रेस पार्टी के अन्दर जो गन्दगी है उसको बाहरला कर के वह देश के ऊपर लागू कर रही है। इसकी ध्रीर कोई वजह नहीं है। कांग्रेस पार्टी को, श्री कामराज नाडर को धच्छा नहीं लगा

होगा कि केरल कांग्रेस वाले यहां सरकार बनाएं या कामराज नाडर यह चाहते होंगे कि केरल कांग्रेस को किसी तरह तोड़ा जाये। तो यह कोई सबब नहीं है कि देश में जनतंत्र का गला घोंट कर के इस तरह की चीज की जाये।

SHRI P. N. SAPRU (Uttar Pradesh): I want to know the exact procedure. Does the Governor form a Ministry at the instruction of the President or does he act on his own? I think the Constitution contemplates that *he should act on his own, because here we have a quasi-federal structure, and I think the President does not come into the picture.

SHRI AKBAR ALI KHAN: He has acted. You consider the report.

श्री गोडे मुराहरि: . . लेकिन उन्होंने एक्ट नहीं किया है, ग्रसेम्बली का गठन उन्होंने वहां नहीं किया है, इसलिए उसके डिजोल्यशन का कोई सवाल उठता नहीं । म्राज की जो परिस्थिति है कि जो प्रेसिडेंट रूल पहले से लागू था उसी को पुन: चालू किया गया है बस । लेकिन जो केरल श्रसेम्बली के लिए एलेक्शन हुआ है वह कायम है, जब तक एक एक मेम्बर को डिसक्वालीफाई कर के बाईएलेक्शंस नहीं करायेंगे तो जो एलेक्ट हुए हैं वे जब भी असेम्बली बुलाना चाहेंगे वे बने रहेंगे श्रीर पांच साल तक बने रहेंगे । स्नीर कांस्टीट्यशन में कहा गया है कि तीन साल के बाद प्रेसिडेंट रूल चलेगा नहीं, ज्यादा से ज्यादा मैक्सिमम पीरियड तीन साल का है। तो यह प्रश्न ग्राज नहीं तो कल ग्राएंगे ग्रीर इनका सामना करना पड़ेगा। नन्दा जी को यह जल्दबाजी क्यों हुई ग्रीर क्यों ऐसी परिस्थिति उत्पन्न की ? तो मैंने कहा कि कांग्रेस के ग्रन्दर जो गुटवाजी है, उनका जो मकसद है कि केरल कांग्रेस को या किसी को खत्म करना है, इन मकसदों को ले कर ही केरल की जनता के ऊपर ऐसा शासन लागू

किया गया है जो वह नहीं चाहती हैं। केरल की जनता ने यह साफ जाहिर कर दिया है कि वह कौन सी पार्टियों को चाहती है श्रीर इन पार्टियों को मौका देना चाहिये था कि वे श्चपनी सरकार बनाते । गवर्नर का यह कहना, वह त्रिसपोज करना, कि इनका शासन नहीं **र**लेगा, बिल्कुल गलत है । भ्रगर श्री नम्ब्दरी-षाद को कहा जाता कि श्रपनी सरकार बनाश्रो धौर उनकी भेजारिटी ग्रसेम्बली में नहीं होती, पहले दिन असेम्बली में आते और वोट ग्राफ कांफिडेंस लेते तो पता चल जाता कि मेजारिटी है या नहीं, फिर उसके बाद दूसरे नम्बर की जो पार्टी है उसको बनाने को कहा जाता, कांग्रेंस को कहा जाता, भ्रगर वह तैयार नहीं है तो केरल कांग्रेस को कहा जाता, कोई न कोई पार्टी को बुला कर एक बार सरकार बनाने का मौका देते, तो फिर यह ग्रारोप गृह-मंत्रालय पर नहीं ग्राता कि इस तरह का काम क्यों किया है। कल भी मैं बोलना चाहता था, यह जो लेपट कम्युनिस्टों के बारे में जो रवैया सरकार ने श्रपनाया है उसके बारे में। 29 लोगों को जैल में रख कर के भो केरल के एलेक्टेंड रेप्रेजेन्टेटिक्ज हैं उनको रखा कर के, आप सारी दुनिया को **क्या** बता रहे हैं ? अगर आप उन को प्रो-पेकिंग-कम्युनिस्ट कहेंगे तो सारी दुनिया को यह जाहिर कर रहे हैं कि केरल की बो जनता है, जिसने कि उन को बोट दिया है, वह सारी प्रो-पेकिंग है। इस तरह की बात मानने को हम तैयार नहीं हैं। मैं यह नहीं कहता हं कि ये त्रो-पेकिंग हैं, कुछ लोग लेफ्ट-कम्युनिस्टों के ग्रन्दर प्रो-पेकिंग हो सकते हैं, यह मैं मानता हूं कि कुछ लोग हैं जरूर, यह मुझे मालूम है, मैं यह नहीं कहता कि लेपट कम्युनिस्ट पार्टी में, मार्क-सिस्ट कम्यनिस्ट पार्टी में, सब के सब साफ हैं, दूध के घुले हुए हैं, यह मैं नहीं कहता, लेकिन गृह-मंत्रालय को चाहिए था कि जो नो सब्त थे, उन को सामने लाते, देश के

सामने रखते और कोर्ड के अन्दर उन्हें पेश कर के फिर बन्द कर के रखते ग्रीर डिफॉस भाफ इंडिया रूल्स को, इमरजेंसी रूल्स की, लागु कर के इनको अन्दर करना मैं समझता हुं कि देश में डिक्टेटरशिप लाने का सब है पहला कदम है। यह खाली लेफ्ट कम्युनिस्डीं के ऊपर ही इस्तेमाल नहीं किया गया . मैं भ्राप को कहना चाहुंगा कि संयुक्त सोशः लिस्ट पार्टी के भी कुछ लोग हैं जिन की डिफोंस भाफ इंडिया रूल्स में दस दस महीनों से बन्द रखा गया है। दिनेश मिश्रा जोकि एक विद्यार्थी नेता हैं इलाहाबाद के, उनकी भी बन्द किया गया। वह कोई कम्युनिस्ट नहीं हैं ग्रीर न प्रो-पेकिंग कम्युनिस्ट हैं।

1963-66

भी ए० बी० वाजपेयी: जनसंघ के लोगों को भी किया है।

श्री गोडे मुराहरि: यह कह रहे हैं कि जनसंघ के लोगों को भी पकड़ा है।

SHRI MULKA GOVINDA REDD"i (Mysore): P.S.P. people are also there.

श्री गोडे मराहरि: पी० एस० पी० के लोगों को भी पकड़ा है। तो इस प्रकार से डिफेंस आफ इंडिया रूल्स का इस्तेमाल किया जाता है और फिर हमारे सामने आ कर के केवल एक खिताब दे देना-जोकि लेफ्ट कम्यनिस्ट के लिए दी गई थी--शीर उसको सामने रख कर के यह कह देना कि लेपट कम्युनिस्ट सब गहार हैं, वह राष्ट्रद्वोड़ी कार्य कर रहे हैं, वह षड्यंत्र कर रहे है कि देश में कोई बगावत हो, यह सब हम मानने के लिए तैयार नहीं हैं। ग्राप साफ सब्त लाइए हमारे सामने । सारी किताब पहेंगे तो कोई सबूत नहीं है। मैं यह कहंगा कि ऐसा हो नहीं सकता कि कम से कम कुछ ऐसे नहीं होते जिनके खिलाफ सबत होता, लेकिन गृह-मंत्रालय उन चार-पांच कम्युनिस्टों के खिलाफ भी ऐसे सबुत नहीं ला पाया. तो मैं कहंगा कि यह गह-मंत्रालय

[श्री गोडे मुराहरि]

काम करने के काबिल नहीं है। यह कहना कि चार-पांच नेपट कम्युनिस्टों के ऊपर भी सबत नहीं ला सकता है, तो यह गृह-मंजालय के ऊपर एक बहुत बड़ा कलंक होगा कि वह इस तरह का एक सब्त नहीं ला पावा क्योंकि धनर यह किताब ला कर के आप कहते हैं की इस किताब में क्या है, क्या एविडेंस है? सारी किताब पढ़ डालिए, किसी का एना-नियस लेटर है, किसी का एनानिमस पेम्पलेट है, किसी ने कौटिल्य नाम से कोई पैम्फ्लेट जारी किया, किसी ने और कोई नाम से किया, किसी ने "ट् फोंड्स" के नाम से एक चैम्फलेट जारी किया, भीर इन का कोटेंगन देकर के हम को कहा जाता है कि इन को गहार कहो । जगर इस तरीके से किसी की महार ठहराने लगेंगे देश में, तो फिर क्या यह नहीं हो सकता कि कल किसी और पार्टी को, बादमी को, इसी तरह के एनानिमस भैम्पलेट ला कर के. इररेस्पांसिविल चीर्जे ला कर के, श्राप गद्वार ठहराएं । क्योंकि मैं भ्राज देख रहा है कि जिस रास्ते से यह सरकारी पार्टी जा रही है वह विल्कृल श्वासिस्ट रास्ते से जा रही है। आज जिस इंग से जनतंत्र का गला घाँट कर के केरल में यह प्रेसिडेंट रूल लाग किया गमा है, यह एक सब्त है कि यह पार्टी घाज हिन्दस्तान के ऊपर अपना काब नहीं रख पा रही है भौर श्रपनी कमजोरी को छिपाने के लिए भौर भपनी कमजोरी को वजह से जाहती है कि फासिस्टी तरीका इस्तेमाल कर के हिन्दस्तान के ऊपर राज करे। इसलिए जब यह सरकार इस फासिस्ट रास्ते पर चल रही है तो मेरे मन में कोई सन्देह नहीं है कि आज बैफ्ट कम्युनिस्ट है तो कल जनसंघ होगा, परसों एस० एस० पी० होना और इस तरह सभी पार्टियों के ऊपर इस तरह के बारीप अभाए जार्वेगे । इसलिए जनतंत्र को स्नगर देश में बचाना है तो सब्त ठीक से लाग्नो, कोर्ट में ले जाथी, इन सब लोगों को वहां

पेश कर के सबूत के साथ इन सब को जेल भेजो । मुझे कोई एतराज नहीं है, अगर आप के पास सबूत हों । लेकिन मैं आप से पूछना चाहता हूं कि अगर आप उन को गहार ठहराते हो तो फिर आप अपना मुंह भी देख लें । हिन्दुस्तान की इतनी हजारों वर्ग मील भूमि चीन और पाकिस्तान के हाथ में दे कर के आज कीन गहार है ? हिन्दुस्तान की जो सरकार है वह गहार है, मेरा यह कहना है ।

THE DEPUTY CHAIRMAN: Pleas* be careful of the words you use.

श्री गांडे मुराहरि: हिन्दुस्तान की जो सरकार हिन्दुस्तान की जभीन को बचा नहीं सकतों, जिस जभीन को श्रीरों ने हड़प किया है उस को श्रगर वह वापिस नहीं ले सकतों, तो मेरा कहना है कि उस को पहले दोष देना होगा, लेफ्ट कम्पूनिस्टों को दोष देने से पहले ।

इसिनए एक नीच को और मैं आप के व्यान में लाना चाहता हूं। चीन के साय आप हर एक रिक्ता रखे हैं, किप्लोमेंटिक रिलेशंस कायम हैं, आप चाउ-एन-लाई और माओ-त्से-तुग को मैंसेज आफ गुडविल, प्रास-पैरिटी और क्या क्या सब भेजेंगे और साय साच जब चाउ-एन-लाई बिना किसी इजाबत को मांगे हुए कलकता के ऊपर से उड़ जाते हैं बुबारेस्ट या कहीं को, तो चुपचाप लाख-बहादुर णास्त्री उनकी मैंसेज रिसीव करेंगे। आपको णरम आनी चाहिए इस तरह की चीन

पं॰ श्याम मुन्दर नारायण तन्ता (उत्तर प्रदेश) : वगैर इजाजत के कोई फ्लाई नहीं कर सकता है । इजाजत गवनैंमेन्ट धाफ इन्डिया ने दी होगी, तब ही गए होंगे ।

भी गोडे मुराहरि: विला इजाजत क्लाई किया, प्राप प्रखबार देख बीजिए। SHRI AKBAR ALI KHAN: Mr. Chou-Enlai sent a telegram of thanks to the Prime Minister.

भी मोडे मुराहरि: भगर इजाजत दिये है, तो आप को और भी भर्म आनी चाहिए।

SHRI AKBAR ALI KHAN: I think my leirned friend should know when he says that permission was not granted. When we confront him with the point that permission had been granted, he says that even if permission had been granted, it was mot right. He has got the authority to argue that but let us be one over the fact.

SHRI G. MURAHARI: My information is that no permission was given.

SHRI AKBAR ALI KHAN: Permission was given.

SHRI G. MURAHARI: I am quoting Ike 'Amrita Bazar Patrika'.

पंडित श्याम मुन्दर नारायण तन्ता: मैं भानरेवल मेम्बर का ध्यान दिलाना चाहता हं इस बात के ऊपर कि . . .

THE DEPUTY CHAIRMAN: Mr. Murahari, please take your seat.

पंडित इयाम सुन्दर नारायण सन्सा : उनका ख्याल होगा कि पिछले ब्राइम मिनिस्टर खब जिन्दा थे, उनके जमाने में चाऊ-एन्-साई साहब ने इन्डिया के ऊपर से फ्लाई किया था, जब वह वेस्ट पाकिस्तान से ईस्ट पाकिस्तान गए थे, और उस बक्त भी पर-मिशन मांगी गई थी और उन को हमारे प्राइम मिनिस्टर साहब ने इनाजत दी थी। इजाजत लिये बगैर कोई इन्डिया के ऊपर फ्लाई नहीं कर सकता है।

श्री मोडे सुराहरि: प्राप कैसे कह सकते हैं, इजाबल दी गई है ? श्रगर श्रापके पास इन्फारमेशन नहीं है तो फिर श्राप इन्ट्रप्ट न कीजिए । मेरी जो कुछ इन्फार-मेशन है . . . श्री सवचेश्वर प्रसाद सिंह (बिहार) : जो मन में आए बोलिए ।

भी गोडे मुराहरि: ग्रमृत बाजार पत्रिका जो कलकत्ता से निकलता है उसमें यही लिखा है कि इजाजत नहीं लिया चाऊ-एन-लाई ने और उन्होंने डमडम एयरपोटं के ऊपर से फ्लाई किया और चेतावनी के लिये उन्होंने मैसेज भेज दिया । इस-लिये आप लोगों को शरम आनी चाहिये। एक तरफ तो आप उन को मैसेज भेजते हैं, द्याप उन की प्रासपेरिटी चाहते हैं और डिप्लोमटिक रिलेशन्स कायम करते हैं और साथ-साथ लेफ्ट कम्युनिस्ट्स के बारे में एक वेसवत किताब ला कर उन को अन्दर कर देते हैं । सारी चीजों में आप ने गडवड की है। केरल इलेक्शन के एक महीने पहले यह सब करते हैं। यह तो किसी भी बादमी को साफ हो जाता है कि जो सरकार तीन साल तक मार्विसस्ट कम्युनिस्टों के देशद्रोही व्यवहार का पता नहीं लगा सकी वह सरकार रहने के काबिल नहीं है। अगर वे सब्त के साथ भी जाते हैं, अगर वे कहते हैं माक्सिस्ट कम्युनिस्टों ने इस तरह का देशद्रोह किया है, तो भी मेरा कहना है : तीन साल तक ग्राप क्या करते रहे, तीन साल तक क्या ग्राप सोते रहे ? और ब्राज ब्राप ब्राकर कहते हैं वे देशद्रोही हैं, तो हम कैसे मानेंगे ? तो मेरा तो साफ कहना है कि यह देशद्रोहिता का कोई सवाल ही नहीं है, यह तो सिफं एक राजनैतिक कुकर्म है, केरल इलेक्शन को जीतने के लिये । लेकिन नन्दा साहब की सारी करतुतों के बावजद भी उन की हार हुई और उस हार पर लीपापोती करने के लिये ग्राज प्रेसीडन्ट रूल लाग किया जा रहा है भीर वह भी अजनतांतिक तरीके से लाग कर रहे हैं। इसलिये मेरा कहना है कि जब तक यह सरकार भ्रपना रवैया नहीं बदलेगी और हिन्दुस्तान में जनतंत्र की जो मामूली से मामूली कार्यवाही है, उसके बारे में नहीं सोचेगी, तब तक हिन्दुस्तान में साल [श्री गोड मुराहरि]
कोई ऐसा डेमोकटिक सेट झाप कायम रखेंगे,
यह मुझे झाशा नहीं है; क्योंकि झगर झाप
किसी को जनतांत्रिक ढंग से सरकार बदलने
का मौका नहीं देंगे तो फिर ने पिस्तौलबाजी
करेंगे और हिन्दुस्तान में ऐसी झबस्या भी झा
सकतो है कि जब कुछ लोग ऐसा समझेंगे
कि हम को तो कुछ मौका नहीं मिलेगा,
सरकार को जनतांत्रिक ढंग से बदलने के
लिये, तो फिर हम को एक झाम रेबोल्यूशन
करना पड़ेगा इस देश में। तो इसलिये मैं
चेतावनी देता हं इस सरकार को . . .

श्री ग्रवचेश्वर प्रसाद सिंह: रिवोल्यूशन कर के देख लोजिए ग्रोर मजा चख लीजिए।

श्री गोडे मुराहरि: हां, जब मौका द्वायेगा वह भो देख लोजिएगा । जब श्राप श्रपना रास्ता नहीं बदलेंगे तो वह भी मौका श्रा सकता है। तो मेरा कहना है कि श्रभी भी मौका है श्राप बदल जायें . . .

श्री अवयेश्वर प्रसाद सिंह: अंग्रजीं से फितने रोज ग्राप लड़े थे ?

श्री गोडे मुराहरि: आप जितने रोग लड़े होंगे अपने जन्म से ततने ही रोज मैंने लड़ा है। आपको जायद मालूम नहीं है, इसलिये आप वक रहे हैं। किसी के ऊपर इलजाम लगाने के पहले अच्छी तरह से तहकोकात कर लोजिए। अंग्रेगों से हमेशा लड़े हैं, शायद आप से उथादा दिन लड़े

भी भवधेश्वर प्रसाद सिंह: तीन बार उन्हें जन्म लेना पड़ेगा हमारी तरह लड़ने के लिये . . .

(Interruptions.)

THE DEPUTY CHAIRMAN: Nothing personal. Order, order.

भी गोडे मुराहरि: देखिये, इस तरह की भीज मत कहिये। मैं भी ग्रीर मेरी पार्टी में जितने लोग हैं वे मायद बाप से ज्यादा कष्ट भोगे हैं हिन्दुस्तान की भाजादी के लिये। बहुत से कांग्रेस में ऐसे खोग हैं जो कभी जेल का मुंह नहीं देखे हैं और हिन्दुस्तान की आजादी के बाद मिनिस्टर बने हैं। जिन्होंने अंग्रेजों का साथ दिया, वे आज मिनिस्ट्री में बैठे हैं। साथ खोगों को भरम यानी चाहिये। इसलिए, इस तरह का धारोप नहीं लगाना चाहिये।

श्री अवधेश्वर प्रसाद सिंह: जो रेढ कम्यूनिस्टों से दोस्ती करते हैं उन को शरभ आनी चाहिए।

श्री गोडे मुराहरि: जो अंग्रेजों से दोस्ती किये हैं उन्हें जरूर शरम धानी चाहिये। लेकिन पता तो लगा लीजिए कौन दोस्त है, क्या है ? श्राप क्यों ऐसा बोलते हैं ?

श्री ए० बी० वाजपेयी: लेफ्ट कम्यूनिस्ट वालों को कह रहे हैं।

श्री गोडे मुराहरि: लेफ्ट कम्पूनिस्ट्स में ई० एम० एस० नम्ब्दरीपाद भी जल गए हैं श्रंग्रेजों के खिलाफ लड़ाई में । बहुत से जो श्राप के लोग है उन को कहिये, श्रापके जो मिनिस्टर हैं उन को कहिये, जिन्होंने श्रंग्रेजों के लाब दोस्ती की है । टी० टी० कृष्णमाचारी से कहिए, चागला साहब से कहिए । सभी श्रोर नाम गिनाना चाहेंगे, तो गिना सकता हूं, लेकिन इस का

{Interruptions.)

SHRI AWADHESHWAR PRASAD SINHA: Don't talk about them.

{Interruptions.)

THE DEPUTY CHAIRMAN: Order, order.

SHRI G. MURAHARI: Don't unneceasarily talk nonsense here.

THE DEPUTY CHAIRMAN: Pleaw come to the point, Mr. Mwabari.

भी अवयंख्य प्रसाव सिंह: ये जो कुछ अनुपालियामेन्टरी शब्द बोले हैं, उन्हें एक्सपंज कर देना चाहिये। पालियामेन्ट में बोलने का जकर भी नहीं है।

THE DEPUTY CHAIRMAN: Let him finish his speech. He is entitled to have his opinion.

भी नोडे नुराहरि: धगर इस तरह ना इन्ट्रप्णान करेंगे तो ऐसा ही होगा।

तो, डिपुटी चेयरमैन महोदया, मैं यही कह रहा था कि केरल के बजट पर विचार करते समय इन सब चीजों के बारे में भी सोचना पहेगा । जब तक वहां पर शाप जनताजिक इंग में काम नहीं चलायेंगे तब तक वहां के जोमों को विश्वास नहीं दिला मकीं कि ग्राप वहां जनतांविक सरकार स्थापित करना चाहते हैं । भ्रापके रवैये से यहां जनवांत्रिक होंग से कोई वहां को सरकार नद्वीं बदल नकता । श्रीर धगर ऐमी व्यवस्था ज्ञाप केरल में पैदा **करेंगे** तो परिस्पित न्ते। ज्ञाबद खोर **खराब** करेंगे छौर **छगर** द्वारा इलेक्शन करेंगे तो धीर भी ज्यादा साराज करेंगे । तिर्फ केरल हो नहीं घीर भी स्टेटन के बारे में मैं महना चाहेगा कि कल हो। सकता है कि अगने अनरल इलेक्शन के वाद कुछ धीर राज्यों में भी यही स्थिति वंदा हा जाये-वहां पर शावद लेक्ट अस्प-निम्ट नहीं हैं। हैं। योर पारिया है। सकती हैं--नेकिन प्रवर इन इंग से, जिस इंग से प्रैसोडेंट इस भेरल में लाग किया गया है, उसी इंग से काम करेंगे तो हर स्टेट में प्रेसीडेन्ट रूज जाग करने से ऐसी स्थिति हिन्द्स्तान में पैदा करेंगे कि जिस से जनतंत्र का फायदा रोंने वाला नहीं है ।

SHBI JOSEPH MATHEN (Kerala): Madam Deputy Chairman, we are discussin? the Budget for the year 1965-66 of the unfortunate State of Kerala. I say 'un fortunate', Madam, because when all the other States in the country are discussing their own Budgets, the Kerala Budget has to K a in the Central Legislature-

As it is stated in the statement of the Finance Minister, under article 356 the responsibility of the administration of the State has been taken over by the President and that administration still continues CTCH after the election that has taken place after six months after the proclamation of toe President's rule.

Madam, however much the Opposition may try, I say that they cannot escape the responsibility for the President's rule to the State of Kerala because by clandestine means, and by having a conspiracy with some fifteen unprincipled members of the Congress Party, the Opposition had taken the opportunity to pull down the well-established Congress Ministry there. And after having pulled down the Ministry, the Opposition found it impossible to form a Ministry, to provide a popular Ministry, in the State. It was even then predicted that because of the special situation and the split in the democratic forces in the State, it would be impossible to have a popular government even after the elections. But still the opposition parties, the communal forces and all the vested interests had joined together to nullify the attempts of the democratic forces to have a popular government in the State. Mr. M. N. Govindan Nair while explaining the possibility of forming a government had pointed out that in 1952 the Congress formed a Ministry in the State with a minority of the members of the Assembly. What happened there was that the Congress formed a Ministry with the understanding of the Tamil Nad Congress and it gave majority support for that Ministry in the Assembly in 1952. He again pointed out that in 1954 the minority party had formed the Ministry in the State. Madam, in that case also the P.S.P., which had 19 members, had the support of some 50 members of the Congress which formed the majority in the House of 112 or so. With a clear majority a popular government could then be formed with the co-operation and sacrifice of the Congress Party which really wanted a popular Ministry for the State. Madam, these are the instances which were pointed out by Mr. M. N. Govindan Nair for showing reasons that there was a possibility of the formation of a popular government in the

[Shri Joseph Mathen.]

Madam, analysing what has happened after the election, you will be thoroughly convinced that it was impossible to have a popular government established in the State after the general elections in 1965. Madam, the party position was 40 for the Left Communists, 36 for the Congress Party, 24 for the so-called Kerala Congress and 13 for the S.S.P. which had the condescension to express their willingness to form the Government if others would join them. Mr. Murahari has gone away. His Party with 13 members would be prepared to form the Ministry. There were 12 Muslim Leaguers and a few Independents. Mr. Namboodiripad was all the time claiming that he would be able to form the Ministry in the State provided he was given the opportunity to do so. He said that his 29 colleagues in detention shoul'd be released so that he should get a majority in the House. Taking for granted that Mr. Namboodiripad was treated as the leader of the 40 members of the Assembly, would it be correct to say that he had the additional support of 27 other members of the Assembly to have a clear majority in the House, and without showing a clear majority has he the right to claim that he had the right to form the Ministry in the State? That is the question. Mr. Namboodiripad, in spite of his incessant statements and his extreme efforts, could not find support except from the 61 members of the Assembly. He has clearly stated that if these 29 members would be released, he would find some other persons to support him. Madam, by the release of these 29 members if he can gain the support of another additional 7 members, does he require physical force to bring in this support? So, Madam, it was found impossible for Mr. Namboodiripad to find the support of the majority of the members.

Again, the Kerala Congress offered to support the Congress. But after having reaped the consequences of having an understanding with the communal and sectarian forces, the Congress refused to accept that support from the Kerala Congress and the Muslim League which is a communal organisation, and since the Congress believed in the secular nature of political activities, they never wanted to

have any understanding with those forces and refused to form the Ministry and they were prepared to accept the verdict of the people to remain in the Opposition. Is ft not correct, Madam, that the Congress had taken the correct view of the verdict of the people which should be respected in democracy? They never wanted to form the Ministry when it had only been a minority. And with 36, is it the responsibility of the Congress to see that some other political party forms the Government for the State so that democracy may exist? Even that the other democracy may exist? Even that the Congress would have done but for the ideological differences with the Left Communists and for the opposition to the sectarian and communal developments <a the political front in the State.

After having studied all this situation, the Congress adopted a resolution and in formed the Governor that it never wanted to form the Ministry. So it never started any effort to form the Ministry. Now S.S.P. wilh only 13 seats, its members have come forward to form the Ministry, they have the guts to form the Ministry! I ask them one question. Some time back, the P.S.P. had the opportunity of forming the Ministry with 19. And thinking every time this would happen, the S.S.P. came with the offer to form the Ministry. Is it not shameful, Madam, for a party, having the support of only 13 members, offering to form the Ministry? That means, as Mr. M. N. Govindan Nair had pointed out, 11 Ministers, one Speaker and one Deputy Speaker and all the others to sup port. In a democracy after ured only a few seats, is it not shameful that they offer to form the Ministry? And after having found that no settlement could be arrived at between the various forces that exist in the State, after the Governor had come to the conclusion that it wa» not possible for a popular government to function, when the Governor was consult ing each and every party leader to explore the possibility to have a popular Govern ment in the State, S.S.P. said "Barkis « willing'. The Governor found it impossible because of the variance of the tendencies and the variance of the-programme of ttoe parties. That was ihe reason why he recommended the President's Rule in spite of our wish. Actually the Congress Party never wanted it. In order to avoid the President's Rule some time back the Congress had allowed a Party of 19 to form the Ministry sacrificing its rights to form the Ministry when it had 50. That was the position. So, Madam, it is entirely the responsibility of the Opposition which have created this confusion in the State in the political arena and they are the forces who invited this President's Rule. Whatever they might say, I am quite sure the Opposition will not escape the guilt of having invited the President's Rule in the State, and I am quite confident that the people of the State will thoroughly teach (hem a lesson when the opportunity comes in the immediate future.

Budget (Kerala)

Madam, we are discussing the Budget of the State. I may take a few minutes to express my views on some of the items. In his speech the Finance Minister started with saying that the Central Government immediately after taking over the administration of the State under article 356, had to face the food crisis in the State and he was quite sure that the Central Government had been doing the best to solve the problem. But until they solve it perfectly, they cannot say that they have done something to solve the problems of the State. What was happening? By introducing informal rationing, they gave 12 ounces of rice. We were able to provide to a certain extent sufficient food for these people. But can the Government claim that they have solved the problem unless the entire people of the country, whether it is in Kerala or in other places, are placed on the same footing with regard to the availability of food. In some places you find excess of food-they are surplus areas-while we find scarcity in certain other areas. Kerala is considered to be a scarcity area. Are we to continue as scarcity and surplus areas even in the State when it is the responsibility of the Central Government to provide food for the people? I request the Central Government to see that every effort is made so that procurement may be made from the surplus areas to be given to the deficit areas so that every man in this country is placed on the same footing with regard to the availability of food.

In his statement the Minister said that they are doing everything to provide subsidiary food. Then he said that poultry, piggery and fishery, all these items were improving. But are they, actually doint any work to develop these things with regard to poultry? You find empty cages in most of the N.E.S. Hocks. Similarly piggery is also there. It is a small beginning. But what about fisheries? Madam, the Kerala State is gifted with 450 miles of coastal area. And if you do your bit-to develop fishery, I am quite sure we will be able to solve at least 25 per cent, of the food problem. As my friend has just pointed out, it was rice and fish that were needed. (Time bell rings) Madam. I require another five to ten minutes.

Tire DEPUTY CHAIRMAN: You have another three minutes.

SHRI JOSEPH MATHEN: I require tea minutes more.

THE DEPUTY CHAIRMAN: No, three minutes.

SHRI JOSEPH MATHEN: Madw*, with regard to this development of fishery, we have to pay much attention. We have to give more implements. Mechanised boats have to be given and modera methods are to be introduced. Now lakhs and lakhs of people who are employed...

THE DEPUTY CHAIRMAN: You may give way now and continue after recess. The Minister of Parliamentary Affairs has to announce the Business-

ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE MINISTER OF COMMUNICATIONS AND PARLIAMENTARY AFFAIRS (SHRI SATYA NARAIN SINHA): With your permission Madam, I rise to announce that Government Business in this House for the week commencing 29th of March, 1965. will consist of-

> (1) Consideration of any item of Government Business carried over from today's Order Paper.